

(d) whether the Tribunal has granted Closed Shop rights to the Thuramugha Thozhilali Union;

(e) whether Government have received any protests from Port Cargo Labour Union and Stevedore Labour Action Committee in regard to this award and its implementation; and

(f) what steps Government have taken in regard to this affair?

**The Minister of Labour (Shri V. V. Giri):** (a) According to the information received by Government, there was a lay off of 200 casual workers employed by the South India Corporation since the 30th April 1952; but most of them have since secured employment through the agency of the Cochin-Thuramugha-Thozhilali Union.

(b) There was non-employment of the workers during the pendency of the adjudication, but as the workers were casual employees, it is doubtful whether the non-employment amounted to dismissal.

(c) Yes.

(d) Not to Government's knowledge.

(e) The Tribunal has not passed an award in the dispute between headload workers and their employers and, therefore, the question does not arise.

(f) The Chief Labour Commissioner (Central), New Delhi, has been deputed, and has already gone to Cochin, to study the situation and to submit a report to Government.

**THEFT OF DOCUMENTS FROM C.P.W.D. OFFICE, LODI COLONY**

\*1573. **Shri M. -L. Dwivedi:** Will the Minister of Works, Housing and Supply be pleased to state:

(a) what were the documents that were stolen from the C.P.W.D. office, Lodi Colony, and when they were stolen;

(b) whether these documents were of an important nature or ordinary ones;

(c) on whom the responsibility rests for the loss of these documents by theft; and

(d) whether any trace of the thief has been found so far?

**The Minister of Works, Housing and Supply (Sardar Swaran Singh):** (a) The documents which were stolen from the Central Public Works Department Enquiry Office, Lodi Colony are detailed below:

(1) 'Handing Over' and 'taking over' notes of two Section Officers.

(2) Table fan issue register.

(3) Ceiling fan account register.

(4) File containing the correspondence regarding the irregularities and inefficiency of the Worked Charged Staff.

(5) Correspondence with regard to the issue and receipt of table fans.

(6) Tools and Plant registers.

(7) Material issue registers (Old).

(8) Office order register.

These documents were stolen between 5 P.M. and 11 P.M. on the 8th June 1952.

(b) The documents in question are ordinary ones.

(c) The Police are investigating the case. Responsibility for the loss will be fixed after the police report is received.

(d) No.

**EVICTON OF UNAUTHORISED OCCUPANTS OF PRIVATE LANDS**

\*1574. **Shri B. R. Varma:** Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether Government under the Delhi Premises (Requisition and Eviction) Amendment Act, passed in October, 1951 has evicted unauthorised occupants from private lands as recommended by the Select Committee and in accordance with the assurance given by Shri Gadgil, the then Minister for Works, Production and Supply on the 29th September, 1951 on the floor of this House; and

(b) if not, whether Government propose to do so and if so, when?

**The Minister of Works, Housing and Supply (Sardar Swaran Singh):** (a) and (b). There would appear to be some misunderstanding of the position. The Act mentioned by the hon. Member has since been repealed but the provision of that Act have been incorporated in the Government Premises (Eviction) Act, 1950. Neither of these two Acts empowers Government to evict unauthorised occupants of private lands nor did the Select Committee recommend that such unauthorised occupants should be evicted by Government. It is for the owners to secure evictions through the usual processes of Law, and if any one is attempted to be evicted, Government will, in terms of the recommendation of the Select Committee referred to by the hon. Member, try to bring about a settlement between the owner and the unauthorised occupants if the matter is brought to their notice by either party and in the event of there being no

settlement, if necessary, provide the evicted unauthorised occupant with a plot of land.

**DEMARICATION LINE FROM PATHARIA HILLS TO KUSIARA RIVER**

\*1575. **Shri S. C. Deb:** Will the Prime Minister be pleased to state:

(a) whether the demarcation line on the Indo-Pakistan border in Assam beginning from Patharia Hills to Kusiara River is proposed to be taken up soon;

(b) whether there is any difficulty in taking up the work very soon; and

(c) if so, what it is, and if not, when the work will begin?

**The Parliamentary Secretary to the Prime Minister (Shri Satish Chandra):**

(a) to (c). The Government of India are making every effort to commence work on the demarcation of this boundary at an early date. Delay has occurred because of difference of opinion between India and Pakistan over the method of demarcation. Correspondence is going on between the two Governments and as soon as an agreement has been reached, the work will be commenced.

**PROCEDURE GOVERNING TRADE RELATIONS WITH FOREIGN COUNTRIES**

\*1577. **Shri R. N. Singh:** Will the Minister of Commerce and Industry be pleased to state:

(a) the procedure governing inter trade relations between India and other foreign countries trading with India;

(b) whether there is any machinery to afford any remedy to Indian traders wronged on account of breach of contract by importing traders in other countries; and

(c) whether it is a fact that the names of some Indian exporters have been black-listed by the order of the Government of India on account of reports of misconduct made by foreign importers, and if so, whether any similar action is taken by foreign Governments against similar misconduct on the part of foreign importers, and if so how?

**The Minister of Commerce and Industry (Shri T. T. Krishnamachari):**

(a) Inter-trade relations between India and foreign countries are regulated by the laws of the countries concerned, international law and practice as well as the specific terms of particular contracts.

(b) Cases arising out of breach of contracts are usually settled through arbitration for which most contracts contain a specific provision. Indian Government Trade representatives in foreign countries afford whatever assistance is possible to India traders in the settlement of such cases.

(c) Two business firms were debarred from receiving licences for small durations in 1950 on account of complaints made against them, which on enquiry revealed that their behaviour was objectionable and likely to damage the good name of Indian exporters. As a rule, however, no action is taken against firms by Government merely because a breach of contract is alleged. It is not possible to say what action is taken by foreign Governments against misconduct on the part of foreign importers.

**बिन्ध्य प्रदेश में नौगांव का रेडियो स्टेशन**

\*१५७८. श्री आ. ० ऐस. ० तिवारी :

(क) क्या सूचना तथा प्रसारण मन्त्री यह बतलाने की कृपा करेंगे कि क्या सरकार ने बिन्ध्य प्रदेश में नौगांव के स्थान पर कोइ रेडियो स्टेशन खोलने का कोइ निश्चय किया है ?

(ख) यदि उपरोक्त भाग (क) का उत्तर 'हां' में हो, तो इस स्टेशन को स्थापित करने में कितना समय लगेगा ?

(ग) स्टेशन के लिये कौन सा स्थान चुना गया है ?

**The Minister of Information and Broadcasting (Dr. Keskar):** (a) No radio station is proposed to be set up at Naugaon in Vindhya Pradesh.

(b) and (c). Do not arise.

**STEEL FOR MACHINE TOOL FACTORY**

\*1579. **Shri Madiah Gowda:** (a) Will the Minister of Production be pleased to state what quantity of steel will be required annually for the Machine Tool Factory when it will work at its maximum capacity?

(b) How far will the Mysore Iron and Steel Works be able to meet the demand of the Factory?